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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5187/2023 & CM Appl.20239/2023

SHALINI DAGA Petitioner

Through: Mr T Shivakumar, Adv.

versus

ASSISTANT COMMISSIONER OF INCOME TAX

CIRCLE 28(1) DELHI & ANR.

..... Respondents
Mr Shailendera Singh, Sr Standing

Through: Mr Shailendera Sing

Counsel.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MS. JUSTICE TARA VITASTA GANJU

<u>ORDER</u>

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25.04.2023

[Physical Hearing/Hybrid Hearing (as per request)]

- 1. This writ petition concerns Assessment Year (AY) 2013-14.
- 2. Mr T Shivakumar, who appears on behalf of the petitioner, says that the initial notice under Section 148 of the Income Tax Act, 1961 [in short, "Act"], which was issued to the petitioner is dated 29.06.2021.
- 3. Unfortunately, the said notice has not been brought on record. Mr Shivakumran says, that in any event, the reassessment proceedings are time-barred.
- 4. Mr Kumar will place a copy of the said notice on record.
- 5. List the matter on 03.05.2023.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

APRIL 25, 2023/pmc

Click here to check corrigendum, if any